

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-120/2003/7396/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Barnali Mahanta,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the 30th August, 2022.

Sub: **Station leave permission.**

Ref:- Your letter No. MACT/GLP/2022/1080, dtd. 26.08.2022

Madam,

With reference to the above, I am directed to inform you that you have been granted **station leave permission, with the official car, at own cost, from the evening of 26.08.2022, after Court hours, till the morning of 30.08.2022**, as prayed for. The in-charge District and Sessions Judge, Goalpara will remain in charge of your Court and office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-120/2003/7397-98 /A, dated 30.08.2022
Copy to:

1. The District and Sessions Judge, Goalpara.
2. ✓ The Project Manager, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)